

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

16.03.2009

OA No. 80/2009

Mr. Mukesh Kumar Meena, Counsel for applicant.

Heard learned counsel for the applicant.

This OA has been filed by the All India Central Ground Water Board Officers Association through its General Secretary. From the material placed on record, it is evident that head office of the aforesaid association is at Faridabad (Haryana). As such, we are of the view that this Tribunal has got no territorial jurisdiction to entertain the matter.

Learned counsel for the applicant submits that he may be permitted to withdraw this OA with liberty reserved to him to file substantive OA before the appropriate forum.

In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA before appropriate forum. The Registry is directed to return paper book to the learned counsel for the applicant by retaining one copy of the same.

With these observations, the OA is disposed of with no order as to costs.

  
(B.L. KHATRI)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)

AHQ

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